

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. †5991**

TO BE ANSWERED ON THE 11th APRIL, 2017 / CHAITRA 21, 1939 (SAKA)

SECURITY TO MEDIA PERSONS

†5991. SHRI RAJU SHETTY:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government is contemplating to enact a new law to provide security to media persons;

(b) if so, the details thereof and the salient features of the said law;

(c) the time by which it is likely to be enacted;

(d) whether the Government proposes to convert criminal cases against media persons into civil cases; and

(e) if so, the details thereof?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HANSRAJ GANGARAM AHIR)**

(a) to (e): No such proposal is under consideration of Ministry of Home Affairs. 'Police' and 'Public Order' are State subjects under the seventh Schedule to the Constitution of India. The existing laws are adequate for protection of citizens including journalists. The press Council of India takes prompt action on receipt of specific complaints from affected persons. Representations on providing security are received from or on behalf of individuals, including journalists. All such representations are examined and based on inputs received regarding threat assessment, required action is taken.
